## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 216/MP/2015 with I.A. No. 25/2015

Subject : Petition seeking a declaration that the levy of Cross Subsidy Surcharge by the Respondent on the Petitioner, which is connected to the Central Transmission Utility and is not a customer of the State Transmission Utility is illegal as the same is in violation of Section 38(2)(d)(ii) of the Electricity Act 2003 read with Rule 6 of the Electricity Rules, 2005.

Date of hearing : 10.12.2015

- Coram : Shri Gireesh B. Pradhan, Chairperson Shri A.K. Singhal, Member Shri A.S. Bakshi, Member
- Petitioner : Essar Steel India Ltd.
- Respondent : Dakshin Gujrat Vij Company Limited.
- Parties present : Ms. Anushree Saigal, Advocate, ESIL Shri Shubham Arya, Advocate, ESIL Shri M.G. Ramachandran, Advocate, DGVCL Ms. Ranjitha Ramachandran, Advocate, DGVCL

## Record of Proceedings

Learned proxy counsel for the petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Learned counsel for the respondent had no objection for the same.

2. The petition shall be listed for hearing on 19.1.2016 on maintainability.

## By order of the Commission

-/Sd (T. Rout) Chief (Law)